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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 22nd January, 2020/Magha 2, 1941 (Saka)

The following Act of Parliament, after having been ratified by the Legislatures of not less than one-half of the States by resolutions to that effect, received the assent of the President on the 21st January, 2020, and is hereby published for general information:—

THE CONSTITUTION (ONE HUNDRED AND FOURTH AMENDMENT) ACT, 2019

[21st January, 2020.]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (One Hundred and Fourth Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on the 25th day of January, 2020.

2. In article 334 of the Constitution,—

(a) for the marginal heading, the following marginal heading shall be substituted, namely:— Amendment of article 334.

“Reservation of seats and special representation to cease after certain period”;

(b) in the long line, after clauses (a) and (b), for the words "seventy years", the words "eighty years in respect of clause (a) and seventy years in respect of clause (b)" shall be substituted.

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DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.